

करता हूँ कि बिहार राज्य विधान परिषद् के उत्सादन तथा तत्सम्बन्धी अनुपूरक प्रासंगिक और अनुवर्ती विषयों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Bihar and for matters supplemental, incidental and consequential thereto."

The motion was adopted.

श्री भोगेन्द्र भ्मा : मैं विधेयक पेश करता हूँ ।

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Amendment of First Schedule)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि व्यवहार प्रक्रिया संहिता 1908 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908 "

The motion was adopted.

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ ।

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Insertion of new section 8A)

श्री ए० ला० बालूपाल (गंगानगर) : मैं प्रस्ताव करता हूँ कि संसद् सदस्यों के वेतन तथा भत्ते अधिनियम, 1951 में आगे संशोधन

करने वाले विधेयक को पेश करने की अनुमति दी जाये :

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

SHRI S. M. BANERJEE (Kanpur) : I oppose the introduction of this Bill. Mr. Barupal wants that a Member shall, on ceasing to be a Member of either House of Parliament, be entitled to receive a pension at the rate of three hundred rupees per mensem. He also wants that a Member should be provided with one free non-transferable first class pass which shall entitle him to travel at any time by any railway in India upto the maximum limit of 10,000 KM per year. I am opposing these concessions on two grounds. One is a moral ground. More than 22 lakhs of Central Government employees are clamouring for interim relief and they are being denied the same. Then, when Government pensioners getting a mere Rs. 20 or 30 as pension made a meagre request to Shrimati Indira Gandhi, then Finance Minister, that the question of enhancement of their pension be referred to the Pay Commission, Mr. Sethi's reply was 'No'. I am really sorry that when the pensioners are getting only Rs. 20 to '0 and when interim relief is being denied to government employees this Bill is being brought forward. I am opposing it

श्री अब्दुल गनी डार (गुड़गांव) : मैं प्वाइंट ऑफ ऑर्डर रोज करना चाहता हूँ । क्या कोई भी ऐसा रूल है जो माननीय सदस्य को बिल रखने से रोक सके ? बिल रद्दी हो, गलत हो, लेकिन जब तक रूल उसको पेश करने से मना नहीं करता तब तक उसको कैसे रोका जा सकता है ?

श्री रणधीर सिंह : उन्होंने 51 ह० अला-उंस की मुसालिफत की थी, लेकिन किसने नहीं